(a) the percentage of Government jobs reserved for handicapped persons;

(b) the number of handicapped persons registered in employment exchanges during the last three years, State-wise;

(c) the number of handicapped persons provided jobs during the same period, Statewise; and

(d) the steps taken/proposed to be taken to fill up the vacancies reserved for handicapped persons?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI S.R. BALASUBRAMONIYAN): (a) Under the existing order, the reservation for physically handicapped persons, in Groups C & D posts under Central Government, is as below:—

1. The Blind.	1%
2. The Deaf	1%

3. The Orthopeadically handicapped . 1%

(b) and (c): A statement is given in the annexure (See Appendix 179, annexure No. 59

(d) The vacancies are required to be filled up by the Ministries/Departments of the Central Government in accordance with the prescribed instructions. In addition, Staff Selection Commission conducts special recruitments for filling up backlog vacancies reserved for handicapped, whenever required.

Sale for Duplex flats under Indira Puram Yojana on hire-purchase basis

2930. SHRI JAGDAMBI MANDAL: SHRI RAJ NATH SINGH: SHRIMATI MALTI SHARMA:

Will the PRIME MINISTER be pleased to state:

(a) whether Ghaziabad Development Authority propose to sell Duplex flats at Niti Khand, Indira Puram, Ghaziabad;

(b) whether the applicants are required to deposit 10% of the total cost with the application form 10% to 20% before allotment, 30% while taking possession and the balance 40% in two years; (c) whether, in consideration of the huge financial burden on the poor and middle class applicants, GDA would consider sale of these houses/flats on hire purchase basis for 10 or 15 years, after an initial deposit of 20-30% of the total cost; and

(d) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) It has been reported by the government of Uttar Pradesh that the Ghaziabad Development Authroity has aiready floated a scheme to sell Duplex type flats in Niti Khand, Indira Puram.

(b) As per the scheme, the applicants are required to deposit 10% of the total cost of the flat at the time of application and another 10% at the time of allotment. The balance 80% shall be payable in two years in quarterly instatments.

(c) and (d) As reported by the State Government, this is a Self Financing Scheme under which allottees are required to pay at various stages of construction and, as such, it is not possible to sell these houses on a hirepurchase basis, spreading the payment over 10 to 15 years.

Legislation for poultry slaughter

2931. SHRI GAYA SINGH: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

(a) whether Government have, at any time, considered the question of including poultry slaughted under the order relating to slaughter of animals for meat, since the adhoc slaughter in urban market areas, under unhygienic conditions, not only results in poultry waste but also emits foul smell and spreads diseases;

(b) if so, whether any legislation in this regard is proposed to be brought forth by Government; if so, the steps contemplated in this regard; and

(c) if answer to part(a) above be in the negative, whether Government would consider the question?